


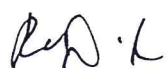
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 31.5.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/462/IB/2018
NAME OF THE PETITIONER : TDB SPINNERS PVT LTD
NAME OF THE RESPONDENT : BHARAT TEXTILES & PROOFING INDUSTRIES LTD
UNDER SECTION : 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
1.	AMALTA BHARGAVA	TDB Spinners	
2.	S.R. RAGHUNATHAN ROHAN RATASEKARAN	Counsel for Respondent	

ORDER

Counsels for both the parties are present. Counsel for the Respondent has filed the reply; the copy of which is given to the other side. Counsel for the Respondent has also raised the objections that the authority given by the Board has already expired on 31.03.2018, and the vakalat has been signed on 02.04.2018^{i.e.,} subsequent to the expiry of the authority given. Therefore, the Counsel for the Applicant has submitted that time be granted to make rectification as far as the authority of signatory is concerned.

The same may be completed before next date of hearing. Matter is posted for arguments. Put up on 18.06.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)